

SHRI S. KUNDU : It is not the same point. My point of order is that this matter should be referred to the Privileges Committee.

MR. DEPUTY-SPEAKER : A question of privilege cannot be raised in this way. You have to give proper notice.

SHRI S. KUNDU : I have not yet completed my point of order. A Minister gives an assurance and then he goes away. Another Minister comes in and he says something different. When this railway line was inaugurated in 1968 an assurance was given that it would be completed by 1970. In the mean time Dr. Ram Subhag Singh went away and Shri Govinda Menon came temporarily. Shri Menon said that it could not be completed by 1970 but it will be completed in 1971. In fact, Shri Menon called a meeting and ordered that this work should be done expeditiously. After Shri Menon had gone, Shri Nanda has come and now the target date given is 1972. The Minister should look into this.

SHRI SHRI CHAND GOYAL (Chandigarh) : The employees of Chandigarh and the Union Territory of Himachal Pradesh have been carrying on an agitation for the applicability of Punjab Pay Scales. But the matter has not yet been decided by the Government. About 20,000 employees are on strike and the entire administrative machinery has been completely paralysed. Since we are raising it on the last day of the session, the Government should come forward with a statement as to how they are going to settle this question.

Secondly, the minorities in Pakistan are being not only harassed but butchered. Their ladies are being raped, property looted and cattle killed. All this is happening in East Pakistan. Because of this, there is large-scale exodus. Government must take some firm measures so that it can be ended, because the resettlement of the refugees is a very serious problem.

Lastly, Shri Shalwale, an hon. Member of this House, has courted arrest on cow agitation. Something must be done in this connection.

MR. DEPUTY-SPEAKER : That information is yet to come here.

SHRI JYOTIRMOY BASU : I have only two points. We have serious apprehension in our minds that the Preventive Detention Act, which was rejected by the nation on the 31st December 1969 after it had a full term, we have an apprehension that the Home Minister...

MR. DEPUTY-SPEAKER : How can you refer to it when there is only an apprehension ?

SHRI JYOTIRMOY BASU : It has come out in the press. We want the Home Minister to make a categorical statement here that they are not going to have this Act in West Bengal through the backdoor by passing it in this House.

My second point is that two MLAs belonging to my party from Burdwan who were addressing two meetings after obtaining prior permission of the District Administration were beaten mercilessly by the CRP, they were grabbed to the Police Station, hand cuffed and serious insult was inflicted upon them. The Government is trying to do all these things to gain political gain over us. May I warn the Government through you, Sir, that it will only meet with serious consequences. The Home Minister must make a statement on the floor of the House saying that they are not keeping P.D. Act into existence through the back door and they are going to take stern action against those police officers who have beaten the MLAs.

श्री कंबर लाल गुप्त : अध्यक्ष, महोदय, धार के जरिये मैं एक गम्भीर चीज की तरफ आपका ध्यान दिलाना चाहता हूँ। दिल्ली यूनीवर्सिटी में नक्सलाइट एक्टिविटीज काफी तेजी से बढ़ रही हैं। करीब 30 प्रोफेसर और लैक्चरार ऐसे हैं—कालिजिज और यूनीवर्सिटी में—जो खुद दीवारों पर स्लोगन लिखते हैं, पोस्टर्स बाँटते हैं और हालत यह है कि वहाँ के वाइस चांसलर कुछ नहीं कर पाते हैं। फैकल्टी आफ आर्ट्स की बिल्डिंग पर बंद महीने तक कम्युनिस्ट और नक्सलाइट स्लोगन लिख रहे, लिट्रेचर बटता रहा और बिकता रहा और वाइस चांसलर ने कुछ नहीं किया। मैं यह सभ्य जी से चाहता हूँ कि वे वहाँ के वाइस

[श्री कंवर लाल गुप्त]

चांस्लर से इस सम्बन्ध में कहें और जो प्रोफेसर्स यह राष्ट्रविरोधी काम कर रहे हैं उनको गिरफ्तार किया जाय और उनके खिलाफ कार्यवाही की जाय।

श्री रामावतार शास्त्री (पटना) : मैं आप के जरिये रेलवे मंत्री जी का ध्यान एक गम्भीर मसले की तरफ दिलाना चाहता हूँ। कानून के अनुसार 8 घंटे से ज्यादा काम नहीं लिया जाना चाहिए, लेकिन रनिंग स्टाफ के लोगों से बहुत ज्यादा काम लिया जा रहा है, जिसकी वजह से उनके अन्दर असन्तोष फैला हुआ है। आज दानापुर में आल इंडिया रनिंग स्टाफ एसोशियेशन की बैठक हो रही है और अगर 8 घंटे से ज्यादा काम जबरदस्ती लेने की कोशिश की गई तो वे लोग हड़ताल करने की तैयारी करने जा रहे हैं। मैं चाहूँगा कि सरकार इस में दखल देकर इस चीज को बन्द करे, ताकि हड़ताल की नौबत न आये और किसी से जबरिया 8 घंटे से ज्यादा काम न लिया जाय।

SHRI E. K. NAYANAR (Palghat) : Mr. Deputy-Speaker, Sir, this is the last day of the Budget session. One month back the Minister for Communications gave an assurance that all the workers dismissed or suspended who took part in 1968 Central Government employees' strike have been taken back. But uptil now in Kerala more than two dozen employees have not been taken back and they are even now conducting satyagraha. I would request that their demands must be taken seriously and implemented.

श्री शिव शम्भू भ्मा (मधुबनी) : उपाध्यक्ष, महोदय, मैं आप के जरिये पार्लियामेन्टी मिनिस्टर से पूछना चाहता हूँ—फर्टिलाइजर प्लांट का जो लाइसेंस बिरला को दिया गया है, उस के बारे में मेरा नो-डेयट-नेम्ड मोशन बहस के लिये मंजूर कर लिया गया था, लेकिन अभी तक उस पर बहस नहीं हुई। मैं जानना चाहता

हूँ कि क्या यहां उन चीजों पर बहस होती है, जिसके लिये लोग आप के चेम्बर तक दौड़ते हैं, तब ही उन पर फैसला होता है। जब इस कमेटी में बहस के लिए फैसला हो गया था तो बहस क्यों नहीं हुई ?

यहां पर चौथी पंचवर्षीय योजना रखी गई है, लेकिन उस पर कोई बहस नहीं हुई। मैं चाहता हूँ कि यदि इस सेशन में समय नहीं है तो अगले सेशन में चौथी पंचवर्षीय योजना और फर्टिलाइजर प्लांट के लाइसेंस के मसले पर अवश्य बहस होनी चाहिये।

आज फूड मिनिस्टर साहब ने बिहार और राजस्थान में फौमीन-कन्डीशनज के बारे में स्टेटमेंट दिया है। मैं उस स्टेटमेंट को देख नहीं सका हूँ—उन्होंने दरभंगा, सहरसा और पूर्णिया जिलों को उसमें शामिल किया है या नहीं। इन तीन जिलों की हालत बहुत खराब है। मैं चाहता हूँ कि इन तीनों जिलों को फौमीन-एरिया डिक्लेयर किया जाय।

SHRI RAJASEKHARAN (Kanakapura) : Sir, we have been requesting the Central Government to change the headquarters of the Central Silk Board from Bombay to Bangalore but the Government is sleeping over this matter. The Cashew Board and Cardamom Board have been located in those belts where these are mainly grown. Mysore State produces 80% of the silk and the Central Silk Board has also recommended for shifting of the headquarters to Bangalore. Will the Minister give the assurance to shift the Central Silk Board offices to Bangalore ?

MR. DEPUTY-SPEAKER : So many questions have been raised. If any Minister from the Government side would like to make a reply on any of the points, he is welcome.

श्री मधु लिमये : जिन मामलों के लिए पहले नोटिस दिये गये हैं, कम से कम उनके जवाब तो दिलवायें। गुजराल साहब को